

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1002

ANSWERED ON:25.11.2009

POLLUTING INDUSTRIES

Bali Ram Dr. ;Bhagat Shri Sudarshan;Laguri Shri Yashbant Narayan Singh

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) the number of industrial units inspected by the Central Pollution Control Board(CPCB) during the last three years and the current year, year-wise;
- (b) the number of industrial units that were found to be violating pollution control norms alongwith the details of their offences;
- (c) whether the CPCB has given any direction to close down such units;
- (d) if so, the details thereof;
- (e) whether some of these units are still operating in spite of the notices served upon them to close their operations;
- (f) if so, the details thereof; and
- (g) the remedial steps taken or being taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH)

(a) A total of 748 industrial units have been inspected by the Central Pollution Control Board (CPCB) during the last three years and the current year.The year wise details are as under;

Year      No. of Units inspected by CPCB

2006-07      226

2007-08      159

2008-09      260

2009-10(till August 2009) 103

Total      748

(b) A total of 304 industrial units were found to be violating the pollution control norms. The offences committed by the violating industries include; non-compliance with the prescribed effluent and emission standards, improper housekeeping, by-passing of effluents, non-operation of the pollution control devices, operation without valid consents etc.

(c) & (d) The CPCB during last three years and the current year has issued 35 directions for closure under Section 5 of the Environment (Protection) Act 1986 to the violating industries. In addition, 15 directions for ensuring closure of such defaulting industries have been issued to State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) under Section

18(1)(b) of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981. The year wise details of directions of closure issued are as under;

Year No. of directions of closure issued to the units under Section 5 of E(P)A of the Water/Air Acts No. of directions issued to the SPCBs/PCCs for closure of units under Section 18(1) (b) of the Water/Air Acts

2006-07 10 1

2007-08 14 5

2008-09 11 9

2009-2010 - -

(till Aug.2009)

Total 35 15

In addition, 103 directions under Section 5 of E (P) Act, 1986 and 151 directions under Water and Air Acts were issued of a nature other than closure of units.

(e) & (f) The units served with confirmed closure orders are not found to be operating.

(g) Does not arise.